COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 287 OF 2017

Dated: 17th December, 2018

Present:	Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member			
In the matter of:				
Ambuja Cement Limited Vs.				Appellant(s)
Himachal Pradesh Electricity RegulatoryRespondent(s) Commission & Anr.				
Counsel for	the Appellant(s)	:	Mr. Saurabh Jain for Mr. Piyush Joshi	
Counsel for	the Respondent(s)	:	Mr. Manoj Kr. Sharma Mr. Pradeep Misra for	

Mr. Anand K. Ganesan Ms. Parichita Chowdhury for R-2

<u>ORDER</u>

Learned counsel for the Appellant seeks three weeks' time to file rejoinder.

Learned counsel for the Appellant is permitted to file the rejoinder on or before 09.01.2019 after duly serving copy on the other side.

List the matter on *21.01.2019*.

(S. D. Dubey) Technical Member

(Justice Manjula Chellur) Chairperson

Ts/pr